MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 329 Imphal, Thursday, February 26, 2026 Phalguna 7, 1947)

GOVERNMENT OF MANIPUR
SECRETARIAT: LAND RESOURCES DEPARTMENT

N O T I F I C A T I O N

Imphal, the 09th February 2026

No. LA-101/11/2022-REV-REVENUE: In exercise of the powers conferred by section 19 (7) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the State Government hereby extends, a period of 12 (twelve) months **w.e.f. 23/08/2025 to 22/08/2026** beyond the extended period (i.e. upto 22/08/2025) for declaration under section 19(1) from the date of publication of preliminary notification under section 11(1) of the said Act in respect of the acquisition of land measuring a total area of **200.91 Hectares** for widening/improvement of road from Khemdo- Phaisanjang at 14(fourteen) villages viz. 1. Khangbarol, 2. Maokot, 3. Sehao, 4. S. Khonmumnom, 5. Semol, 6. Lamsat, 7.Wailou, 8.Khengjoi, 9. Molkon, 10. New Khengjoi, 11. Moldennom, 12. Songdop, 13. L. Bongjoi, 14. Yangoulen under Khengjoi Sub-Division, Chandel district.

Further, extension is necessitated due to the social unrest in State of Manipur and non-deposit of the compensation amount by the acquiring authority/agency to the District Collector/Deputy Commissioner, Chandel in time.

TH. KIRANKUMAR,
Secretary (Land Resources),
Government of Manipur.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
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Date: 26-02-2026 16:36:44